

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 660/93

T.A. NO.

DATE OF DECISION 25-4-1994

Parmar Pravinkumar Maganbhai Petitioner

Mr. P.H. Pathak

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Mr. Akil Kureishi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel

Vice Chairman .

The Hon'ble Mr. K. Ramamouthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Parmar Pravinkumar Maganbhai
 Nr. Jivan Vatika
 At Post Jetalpur Ta Daskoi
 Dist. Ahmedabad.

Applicant.

Advocate Mr. P.H. Pathak

Versus

1. Union of India
 Notice to be served through
 Chief Post Master General
 Gujarat Circle, Khanpur,
 Ahmedabad.

2. Superintendent of Post Office
 Gandhinagar H.Q., Gandhinagar

3. Sub Divisional Inspector (Postal)
 Naroda Sub Division Naroda.

Respondents.

Advocate Mr. Akil Kureshi

O R A L J U D G M E N T

In

O.A. 660 of 1993

Date: 25-4-1994.

Per Hon'ble Shri N.B. Patel

Vice Chairman

Mr. Kureshi states that after due procedure the applicant is regularly selected for appointment as E.D.A. Kathwada, Branch Office. Though it is stated in the order that the appointment of the applicant is till a regular selection is made, Mr. Kureshi makes it clear that the applicant is selected after regular procedure and hence the statement to the above effect is only a formal statement. Mr. Kureshi also states that, though in the order it is stated that the appointment is provisional, it is so stated only because certain post-appointment formalities such as medical

check up and police report are required to be carried out and obtained. In view of the appointment order and in view of the above statements made by Mr. Kureshi, Mr. Pathak seeks permission to withdraw the application with liberty to approach the Tribunal for revival in case of difficulty. Permission granted with liberty as prayed for. No order as to costs.



(K. Ramamoorthy)
Member (A)



(N.B. Patel)
Vice Chairman.

*AS.